

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

ORIGINAL APPLICATION NO.1171 OF 2002
FRIDAY, THIS THE 11TH DAY OF OCTOBER,2002

HON' MAJ. GEN. K. K. SRIVASTAVA, MEMBER-A
HON' MRS. MEERA CHHIBBER, MEMBER-J

Umesh Dutt Bhatt
A/a 46 years
S/o Late Durga Dutt Bhatt,
R/o Rly. Qr. No.E-37 'A',
Railway Malgodown Colony,
Sahawar Gate, Kasganj,
District-Etah. Applicant

(By Advocate Shri S. Singh)

Versus

1. Union of India
through General Manager,
N.E. Railway,
Gorakhpur.
2. Sr. Divisional Personnel Officer
(Divisional Railway Manager-Personnel),
N.E. Railway, Izatnagar,
District-Bareilly.
3. Assistant Divisional Engineer,
N.E. Railway, Mathura Cantt,
Mathura. Respondents

(By Advocate Shri K.P. Singh)

O R D E R

HON'BLE MAJ. GEN. K. K. SRIVASTAVA, MEMBER-A

In this O.A. filed under section 19 of the
A.T. Act, 1985, the applicant has prayed the following
reliefs:-

"To issue an order or direction of suitable
nature directing the respondent authorities to
promote the applicant on the post of Gangman to
Keyman and further to the post of Permanent Way
Mate from the date his juniors have been granted
promotions and to further grant him all
consequential benefits thereupon.

(ii) To issue an order or direction of suitable
nature directing the respondent authorities to
decide the representation of the applicant
dated 27.03.02 by a detailed speaking order and
also to provide/circulate the seniority list
for the post of Gangman to the applicant and
other employees and to further invite objections
thereupon, within a period to be specified by
this Hon'ble Tribunal.

(iii) To issue any other order or direction as this
Tribunal deems fit and proper in the circumstances
of the case.

(iv) To award costs of the O.A. to the applicant."

2. The applicant is working in the respondent's establishment as Gangman since 18.9.81 and he is aggrieved that he has not been granted the proper seniority, nor has he been given the promotion, whereas his juniors have been granted the promotion on the post of Keyman and other higher posts. The applicant has filed a representation before the D.R.M. (P), Izatnagar, Bareilly on 27.03.02, which has been annexed as Annexure A-2 to the O.A.

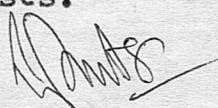
3. The interest of justice shall be better served, if the representation of the applicant dated 27.3.02 is decided within a specified period of time for which the learned counsel for the parties have no objection.

4. We, therefore, finally disposed of this O.A. with a direction to respondent no. 2 i.e., Senior Divisional Personnel Officer, N.E. Railway, Izatnagar, Bareilly, to decide the representation of the applicant dated 27.03.02 by a reasoned and speaking order within a period of two months from the date of communication of this order. We also direct that the gradation list of Gangmen be supplied to the applicant within a period of one month.

5. There shall be no order as to costs.



Member-J



Member-A

/Girish/